NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANA	NTHA PADMANABHA SWAMY, ME	MBER-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/74/(IB)/2017	
NAME OF THE PETITIONER(S)	: EDELWEISS ASSET RECONSTRUCTION CO LTD	
NAME OF THE RESPONDENT(S)	: MARG LIMITED	
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHO	- M
S. INDUMATHI RAVI N. SHARMELA	Counsel for Petitioner	N. Jherrie
R. Sankerarey anon denior Council for	Coursel for Respondent	tol.,/-

N. P. VIIMY KUMAR

R. PRADEEP

ORDER

Ms S Indumathi Ravi, Counsel for petitioner present. Shri R Sankaranarayanan, Senior counsel for the respondent present and stated that the respondent is intending to settle the matter and in the process had discussions with the concerned authorities of the petitioner company. So far they could not arrive at any conclusion. He further submitted that they are intending to come up with a fresh proposal for settlement and compromise keeping in view of the other connected matters related to the respondent company. Counsel for the petitioner submitted that if a viable proposal is given by the respondent, then the same could be considered after discussing with the concerned authorities of the petitioner company. Counsel for respondent is directed to furnish the said proposal for settlement to the other side well in advance and in turn the counsel for petitioner is also directed to make submissions in this regard on the next date of hearing. Counsel for respondent stated that they need four weeks' time to discuss the same with the authorities and for making a final proposal for settlement. Considering the submissions of both the counsel and in the interest of justice, this Adjudicating Authority is inclined to extend time. Accordingly, Time is extended at their request. Put up on 14.11.2017 at 10.30 A.M.

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K Anantha Padmanabha Swamy Member (Judicial)